



ITEM NO.105

COURT NO.9

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL NO(S). 1207/2014

SONU @ MANISH KUMAR

APPELLANT(S)

VERSUS

THE STATE OF UTTARAKHAND

RESPONDENT(S)

(IA No. 18562/2021 - EARLY HEARING APPLICATION
IA No. 129724/2017 - EXEMPTION FROM FILING O.T.
IA No. 21225/2013 - EXEMPTION FROM FILING O.T.
IA No. 18564/2021 - EXEMPTION FROM FILING O.T.
IA No. 129722/2017 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

Cr1.A. No. 1208/2014 (II-B)

Date : 25-07-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s)/ 105 Mr. Prafulla Kumar Behera, Adv.
Mr. S. S. Nehra, AOR
Mr. Vikrant Nehra, Adv.
Ms. Sundari Rawat, Adv.
Dr. Shilpa Bagade, Adv.
Mr. Sanjay Singh, Adv.

105.1 Mr. Ashwini Kumar Upadhyay, Adv.
Mr. Ashwani Kumar Dubey, AOR

For Respondent(s)/ 105 Mr. Sudarshan Singh Rawat, AOR
Mr. Ajay Bahuguna, Adv.
Ms. Saakshi Singh Rawat, Adv.

105.1 Mr. Manan Verma, AOR
Mr. Ankit Shah, Adv.

UPON hearing the counsel the court made the following
O R D E R

1. Learned counsel for the appellant in Criminal Appeal No.1207 of 2014 submits that his client (Sonu @ Manish Kumar) is on bail in terms of the order dated 17th September, 2021 passed by this Court.
2. As for the appellant (Raju @ Raj Kumar) in Criminal Appeal No.1208 of 2014, Mr. Ashwini Kumar Upadhyay, learned counsel submits that his client has already undergone a substantive sentence of above 16 years and had also moved an application before the State of Uttarakhand for seeking pre-mature release in terms of Policy dated 09th February, 2021. However, no response has been elicited from the State so far.
3. Even today, learned counsel for the State submits that he has no instructions, as to why the appellant has not been considered for pre-mature release in terms of the policy of the State Government.
4. It is deemed appropriate to suspend the sentence of the appellant Raju @ Raj Kumar (in Criminal Appeal No.1208 of 2014) and release him on bail during the pendency of the present appeal, subject to such terms and conditions as may be imposed by the trial Court.
5. List in the month of September, 2024.

(Nand Kishor)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS